

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1862

ANSWERED ON:31.07.2015

Dowry Cases

Nagar Shri Rodmal

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether the instances of physical/ mental torture of women and their deaths in dowry cases have increased in the country during each of the last three years and the current year;
- (b) if so, the details thereof, State/UT wise and the reasons therefor; and
- (c) the remedial measures taken/being taken by the Government in this regard?

**Answer**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI MANEKA SANJAY GANDHI)

(a) & (b): As per the National Crime Records Bureau (NCRB) data, a total number of 106527, 118866 and 122877 cases have been registered under section 498-A-IPC (cruelty by husband or his relatives) during 2012, 2013 and 2014 respectively. Similarly, a total number of 8233, 8083 and 8455 cases were registered under section 304 B of the Indian Penal Code (IPC) (Dowry Death) in the country during 2012, 2013 and 2014 respectively, which shows a mixed trend. The State/UT-wise details is annexed.

(c) : The Government of India regularly conducts awareness generation programmes and publicity campaigns on various laws relating to women including Dowry Prohibition Act, 1961 through workshops, fairs, cultural programmes, seminars, training programmes etc. Advertisements are regularly brought out in the print and electronic media to create awareness on laws relating to rights of women. The Ministry reviews with the States time to time for effective implementation of the Dowry Prohibition Act, 1961.

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